

Pollution by Sugar and Chemical Factories in Moradabad and Bijnore, Uttar Pradesh

3404. SHRI CHETAN P. S. CHAUHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the sugar and chemicals factories in Moradabad and Bijnore districts of Uttar Pradesh are creating air and water pollution by violating the direction laid down by the Government for installation of pollution control equipments: and

(b) if so, the remedial measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Of the sugar and chemical factories in Moradabad and Bijnore districts of Uttar Pradesh, 12 units are reported to be not meeting all the standards prescribed under the Water (Prevention and Control of Pollution) Act, 1974 and 16 units are not meeting all the standards prescribed under the Air (Prevention and Control of Pollution) Act, 1981, as they have not installed adequate pollution control equipment.

(b) A time-bound action plan has been prepared for control of pollution in consultation with the State Government and a Notification has been issued under which polluting units are required to meet the standards by December 31, 1991.

The Uttar Pradesh Pollution Control Board has initiated legal action

against 4 units for not taking adequate steps to meet the prescribed standards.

Location of Polluting and Hazardous Industries

3405. SHRI RAM KAPSE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the measures the Government propose to take under the Environment (Protection) Act, 1986 to prohibit the location of the polluting and/or hazardous industries in designated industrial areas with 25 km of the periphery of towns having population of more than one million as allowed by the new industrial location policy?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): Location of polluting and hazardous industries even in designated industrial areas within 25 km of the periphery of towns with a population of more than one million is to be guided by zoning, land-use regulations and environmental legislation. As such, the provisions of the Environment (Protection) Act, 1986 would be used to locate and regulate development of hazardous industries, where necessary.

Shortage of Drinking Water in DIZ Area

3406. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that there is perennial water shortage